

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

18.8.98

Heard Shri A.Deo learned counsel for the petitioner and Shri A.K.Mishra, learned counsel appearing on behalf of the respondents. It is submitted by Shri Deo that in this case the relief sought for by the petitioner has already been granted to him by the respondents and in view of this he does not want to press this O.A. any further. In view of this the Original Application is disposed of as not being pressed. The stay order issued on 27.5.1992 also stands vacated.

Inform the parties.

J. J. M. 2.98
VICE-CHAIRMAN
MEMBER (JUDICIAL)